Information on disrupting State Legislature Elections by Maoists

†245. SHRI SHREEGOPAL VYAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that hundreds of Maoists active in West Bengal are trained in Nepal;

(b) whether it is also a fact that leaders of both the sides have signed a secret agreement;

(c) whether any information regarding plan for affecting the next State legislature elections through these efforts has been received; and

(d) the message derived from left wing movements and violent activities of India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI GURUDAS KAMAT): (a) to (c) No such inputs are available.

(d) 'Police and public order' being State subjects, action with respect to maintenance of law and order lies primarily in the domain of the concerned State Governments, who deal with the various issues related to naxalite activates in the States. The Central Government also closely monitors the situation and supplements their efforts over a wide range of schemes, both on security and development fronts.

Non-implementation of Clause 8 of agreement with BLT

246. SHRI BISWAJIT DAIMARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in the agreement done by Ministry of Home Affairs, Government of Assam and Bodo Liberation Tiger (BLT) on 10th February, 2003, there was mention in clause No. 8 that Bodo People living in Karbi Anglong and Dima Hasao (N.C. Hills) Autonomous District Council will be given scheduled Tribe Hills (S.T. Hills) status;

(b) whether it is a fact that even after the recommendation of the Government of Assam, that clause has not been implemented till today by Ministry of Home Affairs; and

---

†Original notice of the question was received in Hindi.

(c) the reasons why it has not been implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) As per Clause 8 of the Memorandum of Settlement (MoS) signed on 10.2.2003 between Central Government, Government of Assam and Bodo Liberation Tigers (BLT), it was agreed to consider sympathetically the inclusion of Bodo Kacharis living in Karbi Anglong and NC Hills Autonomous Council area in the ST (Hills) List of State of Assam. In October, 2010, the Government of Assam has recommended that the Bodo Kacharies along with other plain tribes living permanently in Karbi Anglong and N.C. Hills districts and scheduled tribes Hills living in plain districts of Assam should be included in the list of Scheduled Tribes (Hills) in these two Autonomous districts and Scheduled Tribes (Plains) in the outside Six Schedule of Autonomous District, in the Plain Districts by amending the Constitution (Scheduled Tribes) Order, 1950. As per approved modalities of the Government, the proposal of Government of Assam needs wider consultation with Registrar General of India (RGI) and National Commission for Scheduled Tribes.

Factories running illegally in residential areas in Delhi

†247. SHRIMATI MAYA SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that factories are being run illegally in residential areas of the capital;

(b) whether the death of 18 persons due to burst of boiler in Tughlakabad area is its consequence;

(c) the number of owners who were running factories illegally in residential areas and against whom action has been taken during the last three years;

(d) whether any action has been taken against any officer/official for their involvement in the running of illegal factories in the residential areas during the last three years; and

(e) whether dereliction is being observed in compliance of order of court in shifting of factories far from residential areas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) The information is being collected and shall be placed on the Table of the House.

†Original notice of the question was received in Hindi.